

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1838  
ANSWERED ON:29.11.2002  
OBC LIST IN RAJASTHAN  
JASWANT SINGH BISHNOI

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the names of castes covered in the other Backward Classes in Rajasthan during the last three years;
- (b) the number of castes of Rajasthan which have applied for inclusion in the list of Central Backward classes at present;
- (c) the difference in the rules prevailing in various States for inclusion of castes in this list of other backward classes;
- (d) whether the Union Government are contemplating to include those castes in the list of OBCs which have been included in the list of OBCs by the other States; and
- (e) if so by when and if not, the reasons therefor?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI S. B. MOOKHERJEE)

- (a) The names of castes/communities included in the Central List of OBCs for Rajasthan during the last three years have been brought out vide Gazette of India Notifications No.241 dated 27-10-1999, No.270 dated 06-12-1999 , No. 71 dated 04-04-2000, No. 210 dated 21-09-2000 and No.246 dated 06-09-2001.
- (b) The National Commission for Backward Classes (NCBC) has recently received a request for the inclusion of 'Ramgarhia' caste/community as a synonym/sub-caste of 'Khati, Tarkhan' in the Central List of OBCs for Rajasthan. Besides this, the requests for reconsideration of inclusion of 'Jats' of Bharatpur and Dhaulpur Districts of Rajasthan and 'Bishnoi' caste/community of Rajasthan in the Central List of OBCs for Rajasthan were also received. These were referred to the NCBC for reconsideration. The Commission has informed that these were considered by Commission and decided that since the Commission only tenders advice to the Government in terms of the provision as laid down under Section 9 (1) of the NCBC Act, 1993, it has no power to review its own advice and the requests can be considered only at the time of revision at the end of every 10 years under section 11 (1) of the NCBC Act.
- (c) to (e) The Supreme Court in its judgment delivered on 16-11-1992 in the case of Indira Sawhney and others Vs. Union of India and others directed the Government of India and each of the State Governments and the Administration of Union Territories to constitute a permanent body for entertaining, examining and recommending upon requests for inclusion of caste/communities in the list of OBCs. The State Commissions consider cases for inclusion in the State Lists depending upon the Social educational and economic status of a caste in that particular State. The NCBC has formulated guidelines for consideration of requests which include criteria covering social, educational and economic aspects of backwardness.